

**Central Administrative Tribunal
Principal Bench**

**C.P. No. 152/2017
O.A. No. 95/2017**

New Delhi this the 02nd day of May, 2017

**Hon'ble Sh. Shekhar Agarwal, Member (A)
Hon'ble Sh. Raj Vir Sharma, Member (J)**

Dr. Dilip Kumar
Aged about 55 years,
S/o Sh. R. Prasad,
R/o C-3, Andrews Ganj Extension,
New Delhi-110049

....Applicant

(By Advocate: Mr. S.K. Gupta)

Vs.

1. Sh. Ashok Lavasa,
Secretary
Ministry of Finance
Department of Expenditure,
North Block, New Delhi.
2. Smt. Archana Nigam
Controller General of Accounts
Ministry of Finance
Department of Expenditure
E Block, CGO Building,
INA, New Delhi.

....Respondents

(By Advocate: Mr. D.S. Mahendru)

ORDER (ORAL)

Mr. Shekhar Agarwal, Member (A)

This CP has been filed for alleged non-compliance of our order dated 10.01.2017, the operative part of which reads as follows:-

18. Accordingly, we dispose of this OA without issuing notice to the respondents with a direction to them to decide the representation dated 26.05.2016 of the applicant by means of reasoned and speaking order within a period of six weeks from the date of receipt of certified copy of this order.. No costs."

In compliance thereof, the respondents have passed order dated 09.03.2017 (page 31).

2. In view of the aforesaid, we are satisfied that our order has been substantially complied with. Accordingly, this CP is closed. Notices issued to the alleged contemnors are discharged.

(Raj Vir Sharma)
Member (J)

(Shekhar Agarwal)
Member (A)

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